### COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

# APPEAL NO. 297 OF 2018 & IA NOS. 1245, 1246, 1250, 1327, 1507 OF 2018

Dated: 23<sup>rd</sup> October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

### In the matter of:

M/s Jay Madhok Energy Private Limited

...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) Mr. Vishal Gohri :

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R.1

Mr. Sajan Poovaiyya, Sr. Adv.

Mr. Piyush Joshi Ms. Sumiti Yadava Ms. Parminder Kaur

Mr. Pratibhanu Kharola for R-2

### ORDER

Mr. Vishal Gohri, learned counsel appears for the Appellant when the learned senior counsel for Respondent No.2 brings to our notice the contents of IA No. 1507 of 2018, the details of annexed documents which persuaded 2<sup>nd</sup> Respondent to file this Application. In terms of Annexures dated 18.06.2018 and 08.08.2018, after due notice to the Appellant Company, Company's name is not only removed from the list of Registrar of Companies but is also 2

dissolved. As a matter of fact during the pendency of this Appeal,

the Appellant seems to have knowledge of these proceedings before

the Registrar of Companies, NCT of Delhi and Haryana. However, till

this Application is filed Appellant has not even whispered about the

same before this Tribunal. On the other hand on every occasion

they promptly sought for extension of interim order which was duly

granted. As on today learned counsel for Appellant submits they

have initiated proceedings for restoration of the company which is

still pending. The fact remains as on today Appellant Company is

not in existence from 08.08.2018. In that view of the matter we

decline to extend the interim order granted on 17.08.2018 which

was extended from time to time.

Objections to the IA No. 1507 of 2018, if any, may be filed

within a week's time i.e. or before 29.10.2018 with advance copy to

the other side.

List the matter on *01.11.2018*.

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur) Chairperson

mk/vg